

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 134/TT/2015**

- Subject : Truing up transmission tariff for 2009-14 block and determination of transmission tariff for 2014-19 tariff block for LILO of Vapi-Jhanore, 400 kV D/C line from SUGEN to a point near Gandhar with LILO of one circuit of existing Gandhar-Dehgam 400 kV D/C line, 400 kV line from LILO point on Jhanore(Gandhar)-Dehgam line to 400 kV Sub-station of PGCIL at Pirana (Kamod) and opening of LILO point near Gandhar.
- Date of Hearing : 15.3.2016.
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner : Torrent Power Grid Limited (TPGL)
- Respondents : Torrent Power Limited and 10 others
- Parties present : Shri Chetan Bundela, TPGL  
Shri Tapan Pandey, TPGL

**Record of Proceedings**

The representative of the petitioner submitted that some errors are in the petition and sought some time to file revised petition.

2. The Commission directed the petitioner to include the following information in the revised petition:-

- a) Revised tariff forms in respect of each phase for 2009-14 for truing-up and revised tariff forms for 2014-19 tariff period after clubbing up the assets;
- b) Documentary proof in support of each interest rate rest during 2009-14 period (phase wise);
- c) Details of the phase wise infusion of loan and equity;



- d) Details of phase wise un-discharged liabilities discharged during 2009-14 tariff period duly certified by the Auditor;
  - e) The petitioner has claimed ₹-0.34.47 lakh towards change in gross fixed assets .Regarding this, details of the same duly certified by the Chartered Accountant;
  - f) Details of phase wise actual expenditure incurred towards procurement of initial spares during 2009-14 duly certified by the Auditor; and
  - g) The break up of additional capital expenditure for intervening period i.e. from COD of phase I to Phase II, COD of Phase II to Phase III.
3. None appeared on behalf of the respondents.
  4. The Commission directed to list the instant petition on 28.4.2016.

By order of the Commission

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(T. Rout)  
Chief (Law)

